

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

Company Petition (IB)-173(PB)/2021

Under Section 7 of the Insolvency and Bankruptcy Code, 2016

IN THE MATTER OF:

M/s. IIFL FINANCE LIMITED
(Formerly known as India Infoline Finance Ltd.)
A Non Banking Finance
Company Incorporated under the provisions of
Indian Company Act, 1956

Registered office at: 802, 8th Floor,
Hubtown Solaris, N.S. Phadke Marg,
Vijay Nagar, Andheri East,
Mumbai, Maharashtra-400069

AND

Corporate Office at:
IIFL Tower, Plot No. 98,
Udyog Vihar, Phase-IV,
Gurugram, Haryana-122015

...Financial Creditor/Petitioner

Versus

M/s. Jaipuria Buildcon Pvt. Ltd.
Registered Office at:
16, Shankar Vihar,
2nd Floor, Main Vikas Marg,
New Delhi- 110092

...Corporate Debtor

Order delivered on 02.06.2022

CORAM:

JUSTICE RAMALINGAM SUDHAKAR,

HON'BLE PRESIDENT

SHRI HEMANT KUMAR SARANGI,

HON'BLE MEMBER (TECHNICAL)

As

Appearance:

For the Petitioner: : Mr. Pallav Sharma and Mr. Abdul Wasih, Adv
For the Respondent : Mr. Rohit Gour, Adv.

ORDER


PER- AVINASH K. SRIVASTAVA, MEMBER (TECHNICAL)

This is a petition filed by the M/s. IIFL Finance Limited (Financial Creditor) under Section 7 of the Insolvency and Bankruptcy Code, 2016 against the Corporate Debtor M/s Jaipuria Buildcon Pvt. Ltd.

We have already admitted another petition namely Company Petition bearing **(IB)-48(PB)/2020 titled Pallavi Gupta and Anr Vs. M/s Jaipuria Buildcon Private Limited**, vide order dated 02.06.2022.

It is hereby directed that the Petitioner, may file his claim before the appointed Insolvency Resolution Professional namely Mr. Vikas Kumar Garg, registration No. IBBI/IPA-002/IP-N00738/2018-19/12291 having the email id- vikasgarg_k@rediffmail.com.

Therefore, **(IB)-173(PB)/2021** is hereby disposed of in the above terms.



**RAMALINGAM SUDHAKAR
(PRESIDENT)**



**AVINASH K. SRIVASTAVA
MEMBER (TECHNICAL)**